

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

APPEAL NO. 355 OF 2017 &
IA NO. 50 OF 2019

Dated: 12th February, 2019

Present: **Hon'ble Mr. Justice N. K. Patil, Judicial Member**
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

M/s JSW Energy Ltd.

... **Appellant(s)**

Vs.

Maharashtra Electricity Regulatory Commission & Anr.

... **Respondent(s)**

Counsel for the Appellant (s): Mr. Aman Anand
Mr. Aman Dixit
Mr. Pratik Das
Mr. Suraj Guru

Counsel for the Respondent(s): Mr. Varun Pathak
Ms. Shruti Awasthi
Ms. Saroj Bala for R-2

ORDER

The learned counsel, Mr. Varun Pathak, appearing for the second Respondent has filed an interim application on behalf of the second Respondent in compliance of the Order dated 21.01.2019 of this Tribunal. The same was taken on record.

The learned counsel for the second Respondent is directed to provide the following information/records:

- (1) Clarification regarding the reasoning of the High Level Committee for changing the terms i.e. to support the submissions made by the second Respondent/MSEDCL.
- (2) The reasoning given by the CAG for making the observations that incentive was paid wrongly. The clarification should be in the form of copies of the noting, copy of the minutes of the meeting, copies of the observations of the Board, which can be the minutes of the meeting of the Board.

Registry is directed to issue copy of this Order to the counsel for the Appellant and the second Respondent forthwith.

List this matter for further hearing on **25.02.2019**, as agreed by the leaned counsel for the Appellant and the second Respondent.

(Ravindra Kumar Verma)
Technical Member

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(Justice N. K. Patil)
Judicial Member